

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 258/MP/2012

- Subject : Petition under CERC (Terms and Conditions for recognition and issuance of renewable Energy Generation) Regulations, 2010 for the development of market in power from Non-Conventional Energy sources by issuance of transferable and saleable credit certificates with to (i) issuance of REC against the energy injected into the grid from the month of August, 2012 and (ii) issuance of REC for the generation injected into the grid from the date of commissioning of the WTGs accredited under REC Scheme.
- Date of hearing : 10.1.2013
- Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member
- Petitioner : Jsons Foundry Private Limited, Maharashtra
- Respondent : National Load Despatch Centre, New Delhi
- Parties present : Shri Anshuman Sinha, Advocate for the petitioner

Record of Proceedings

The learned counsel for the petitioner submitted that the petitioner has set up six wind turbine generators (WTGs) (2x0.8 MW and 4x0.23 MW) in Maharashtra which were declared under commercial operation on 31.3.2010. Learned counsel further submitted that the units were accredited and registered for Renewable Energy Certificate (REC) on 31.8.2011, 20.6.2012, 25.11.2012 and 7.8.2012, respectively. The electricity generated therefrom was injected into the grid and was considered for REC from time to time except for the months of March, June and August, 2012. The petitioner had applied for REC within the stipulated time of three months. However, RECs for the months of March, June and August 2012 have been denied on the ground that applicant could not move the application on 1st and 15th of the month. He submitted that 15th November being public holiday, the petitioner could not apply for REC. However, hard copy of the application have been submitted to NLDC on 29.11.2012 for the months of March, June and August, 2012.

2. Learned counsel of the petitioner submitted that in accordance with Regulation 7 (1) of the REC Regulations, the petitioner is eligible to receive REC if it applies for the same within three months from the corresponding generation from renewable energy projects.

3. After hearing of the learned counsel of the petitioner, the Commission directed to admit the petition and to issue notice to the respondent.

4. Accordingly, the petitioner was directed to serve copy of the petition on the respondent by 18.1.2013. The respondent was directed to file its reply by 4.2.2013. The petitioner was allowed to file its rejoinder, if any, by 22.2.2013.

5. The petition shall be listed for hearing on 26.2.2013.

By order of the Commission,
Sd/-
(T. Rout)
Joint Chief (Law)